

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH  
OA 147/2023 (SZ)

RUPESH BARMA

.... APPLICANT

VERSUS

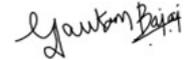
UNION OF INDIA REP. BY ITS SECRETARY,  
MINISTRY OF ENVIRONMENT AND FORESTS AND  
CLIMATE CHANGE, NEW DELHI AND ORS. ....RESPONDENTS

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Respondent No.5

THROUGH



Gautam Bajaj

Advocate

D/1200/2012

M-19A South Extension Part-II,

New Delhi-110049

E-mail: [gautambajaj90@gmail.com](mailto:gautambajaj90@gmail.com)

9818366747

Place: New Delhi

Date: 20.11.2023

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH  
OA 147/2023 (SZ)

RUPESH BARMA

.... APPLICANT

VERSUS

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MINISTRY OF ENVIRONMENT AND FORESTS AND  
CLIMATE CHANGE, NEW DELHI AND ORS. ....RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO.5 – M/S PORUS  
LABORATORIES PVT LTD – UNIT -4**

I Venkata Naga Jyothi. Jaladi, aged 38years, D/o J.Anjaiah Chowdary, R/o. F-501, Vijaya Valencia, Visakhapatnam, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of the Respondent No.5 and as such well-versed with the facts and circumstances of the present case and as such competent to file the present affidavit.
  
2. That the Answering Respondent is a company incorporated on 09.12.1996 under the Companies Act, 1956 dealing in the business of development and production of Active Pharmaceutical Ingredients (“APIs”), Pharmaceutical Intermediates and Specialty Chemicals. Porus has a manufacturing unit located in Akkireddigudem village, Andhra Pradesh.



ATTESTED  
NOTARY  
VISAKHAPATNAM  
ANDHRAPRADESH, INDIA  
B.K. SATYANARAYANA  
M.A., B.L., P.G.D.C.R.S.,  
ADVOCATE & NOTARY  
Flat No. GF 13, Subrahmanya Estates,  
Srikrishnadevaraya Nagar, VSP-26  
Cell 9542540900 / 954254278



3. That the present proceedings have been instituted at the behest of one Mr. Rupesh Barma, and his brother Mr. Mahesh Barma who have filed similar complaints alleging that the Answering Respondent., is operating in a housing zone in violation of environmental norms /PCB guidelines and concerned departments have not taken any action despite many complaints. The complainant has also attached a complaint forwarded to Ministry of Health and Family Welfare stating that the industry is operating in residential area, causing air, water, noise pollution and effecting the crop yield and health of people. In light of the Complaint, the Hon'ble NGT *vide* its order dated 01.08.2022 constituted a Joint Committee to "undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law."
4. That a first complaint was made by the Applicant and his brother, Mahesh Barma, on 06.01.2016 to The EE, RO-Vijayawada, APPCB which was subsequently withdrawn on 07.01.2016.
5. That thereafter a second complaint was made to The Member Secretary, APPCB dated 20.01.2016 regarding the alleged illegal discharge of wastewater outside the industry premises and air pollution. The Board officials conducted a randomized inspection as well as a hearing by the Task Force Committee after which certain recommendations dated 27.05.2016 were issued to the Answering Respondent.

6. That thereafter, a third complaint was filed by the Applicant on 16.03.2017 alleging spraying of chemical powder. The Board officials conducted a randomized inspection as well as a hearing by the Task Force Committee after



APPROVED  
 30/11/2023  
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 Srikrishnadevaraya Nagar, Gajuwada, VSP-26

J.P.N. Jyothi  
 20/11/23  
 LABORATORY  
 P.P.S. L. BOBbili



said complaint was closed. The said facts are duly recorded in the letter dated 25.05.2018 sent by the APPCB to the CPCB. At this juncture, it is also pertinent to state that the Health, Medical and Family Department of the Govt. of Andhra Pradesh has also conducted an investigation into whether there are any chronic kidney diseases in the area where the Answering Respondent is located and has concluded that there are no such underlying chronic diseases.

9. That on 13.04.2022 an unfortunate fire incident took place at the premises of the Answering Respondent. The Hon'ble NGT took *suo moto* cognizance of the said incident *vide* OA No. 284 of 2022 which proceedings came to be disposed off on 21.09.2022. The complaint dated 22.02.2018/ 06.04.2018 despite having been closed was reagitated by the Applicant by misusing the photographs of the fire incident and hoodwinking the Hon'ble NGT into initiating proceedings on grounds of alleged environmental violations by the Answering Respondent. Pertinently, the Joint Committee on carrying out a meeting with the Applicant/Complainant has observed that he did not have any grievance in respect of any water discharge or air pollution but his grievance was limited to alleged noise pollution by the Answering Respondent. The premises of the Answering Respondent is located approx. 4kms away from the Applicant's residence which is situated in an upward direction from the Answering Respondent. The Joint Committee has not found any violation by the Answering Respondent and to the contrary has observed that "*the photographs sent to Hon'ble NGT were taken during fire incident happened on 13.04.2022 and not discharge of illegal effluent*" and that "*the applicant has misled the Hon'ble NGT by providing false information and photographs*".



10. I say that the Applicant having misled the Hon'ble NGT, should be prosecuted for perjury and a heavy fine be imposed thereon.

ATTESTED  
 [Signature]  
 NOTARY  
 VISAKHAPATNAM  
 ANDHRAPRADESH, INDIA  
 B.R. SATYANARAYANA  
 M.A., B.L., P.G.D.C.R.S.,  
 ADVOCATE & NOTARY  
 Flat No GF 13, Subrahmanya Estates,  
 Srikrishnadevaraya Nagar Gajuwaka, VSP-26  
 Cell 9542540908 7780294278

[Signature]  
 20/11/23



11. I say that the present Affidavit has been drafted under my instructions. I say that I have perused the same, and I say, that except for the contents of the legal averments contained therein, the contents thereof are true and correct to the best of my knowledge and belief and as per the records available with me.

12. I say that I have annexed the following documents in support of my affidavit:

- i. Inspection Report dated 14.11.2017.
- ii. Directions issued by the Board dated 27.05.2016
- iii. Directions issued by the Board dated 19.06.2017

13. I therefore pray that the present complaint be dismissed with heavy costs.

*J. V. N. Jeyalini*  
20/11/23  
**DEPONENT**

#### VERIFICATION

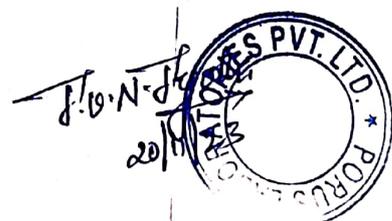
I, the above named Deponent do hereby verify that the contents of the abovesaid Affidavit are true and correct to my knowledge no part of it is false and nothing has been concealed therefrom.

Verified at Visakhapatnam on this 20th day of November, 2023

**DEPONENT**



ATTESTED  
*[Signature]*  
NOTARY  
VISAKHAPATNAM  
ANDHRAPRADESH, INDIA  
B.K. SATYANARAYANA  
M.A., B.L., P.G.D.C.R.S.,  
ADVOCATE & NOTARY  
Flat No GF 13, Subrahmanya Estates,  
Srikrishnadevaraya Nagar Gajuwaka, VSP-26  
Cell 9542540908 7780294278



**ANNEXURE -II****A.P. STATE POLLUTION CONTROL BOARD****Inspection Report format for Computerized allocation of inspections.**

(Compliance inspection water Act, 1974 &amp; Air Act, 1981 and HW Rules)

1	A. Name of the Industry	M/s. Porus Laboratories (P) Ltd., Unit – IV,			
	B. Address of the Industry	Sy. No. 106, 107/1 & 2, 108/1 & 2, Akkireddigudem (V), Musunuru (M), Krishna District.			
	C. e-mail	prasadarao.matsa@poruslabs.com			
	D. Mobile	9866188411			
	E. Telephone	08656-225225			
2	Date of inspection Inspected by:	13/11/2017 KSA Krishna, SEE Kurnool & K.Sudhakar, Zonal lab Vizayawada.			
3	Name and Designation of the person contacted	Sri M.Prasada Rao – Manager(QA)			
4	Line of Activity & Category	Bulk Drug & Red Hazardous category			
5	Status of operation (Operational / non –operational/ closed / any other – if non operational – reason and period of non- operation.	Operational			
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & validity period)	CFO order No.APPCB/VJA/VJA/13734/CFO/HO/2015, dt.31.10.2015 valid upto 30.11.2016, extended the validity period upto 30.11.2021 vide auto renewal order dt. 24.10.2016			
7	a. Name of the product(s) and by- products manufactured with quantity (per day or month or annum)	Sl.No.	Proutdcts	Quantity (Kg/day)	
		Group – A- Products			
		1	Bisphenol Acetophenone	333.33	
		2	P-Phenolphthaliein bisphenol (or) 2- Pyenyl -3, 3-Bis (4-Hydroxy Phenyl) Phthalimide (PPPBP)	4283.33	
		3	1,5-Bis – {2,6-dimethyl-4- (2- methyl-2- Propenoxy) phenyl}- penta –(2,6-dimethyl – 1,4- phenyleneoxide (MX-9000)	555.00	
		4	Tetremethyl bisphenol acetone (TMBPA)	276.67	
		5	(1,1,1-Tri-(4-hydroxy phenyl)) ethane (THPE)	276.67	
		6	4- Hydroxy benzonitrile (HBN)	276.67	
		7	4- Nitro –N-methyl Phthalimide (4-NPI)	3333.33	
		8	Sumatriptan Succinate	16.67	
		9	3-{2 (Dimethylamine)ethyl} –N- methyl – 1H- indole -5- methane sulphonamide	366.67	
Group –B Products					
10	Ciprofloxacin Hydrochloride	1666.67			

		<table border="1"> <tr><td>11</td><td>Metformin Hydrochloride</td><td>666.67</td></tr> <tr><td>12</td><td>Venlafaxine Hydrochloride</td><td>33.33</td></tr> <tr><td>13</td><td>Sertraline Hydrochloride</td><td>33.33</td></tr> <tr><td>14</td><td>Celecoxib</td><td>166.67</td></tr> <tr><td>15</td><td>Clopidogrel Hydrogen Bisulfate</td><td>100.00</td></tr> <tr><td>16</td><td>Enrofloxacin</td><td>10000.00</td></tr> <tr><td>17</td><td>Pioglitazone Hydrochloride</td><td>33.33</td></tr> <tr><td>18</td><td>Gabapentin</td><td>66.67</td></tr> <tr><td colspan="2">Total</td><td>8166.67</td></tr> </table> <p>All the products are permitted and manufactured within the consented capacity. RG - 1 records are verified.</p>	11	Metformin Hydrochloride	666.67	12	Venlafaxine Hydrochloride	33.33	13	Sertraline Hydrochloride	33.33	14	Celecoxib	166.67	15	Clopidogrel Hydrogen Bisulfate	100.00	16	Enrofloxacin	10000.00	17	Pioglitazone Hydrochloride	33.33	18	Gabapentin	66.67	Total		8166.67			
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Total		8166.67																														
8	Name of the major raw materials with quantity (Per day or month or annum)	Attached as Annexure -I																														
9	<p>Details of the water consumption and flow meters status.</p> <p>b.Flow meters readings.</p>	<table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>capacity</th> </tr> </thead> <tbody> <tr><td>a)</td><td>Process</td><td>29.63 KLD</td></tr> <tr><td>b)</td><td>Scrubber, Q.C. and R&amp;D</td><td>1.0 KLD</td></tr> <tr><td colspan="2"><b>Sub Total HTDS</b></td><td><b>30.63 KLD</b></td></tr> <tr><td>c)</td><td>Washings</td><td>3.0 KLD</td></tr> <tr><td>d)</td><td>Boiler &amp; Cooling makeup</td><td>70.0 KLD</td></tr> <tr><td>e)</td><td>DM Plant</td><td>0.5 KLD</td></tr> <tr><td>f)</td><td>Domestic</td><td>9.0 KLD</td></tr> <tr><td colspan="2"><b>Sub Total LTDS</b></td><td><b>82.5 KLD</b></td></tr> <tr><td colspan="2"><b>TOTAL</b></td><td><b>113.13 KLD</b></td></tr> </tbody> </table> <p>The industry provided flow meters at the following places and readings on the day of inspection are as follows.</p> <ol style="list-style-type: none"> <li>1. Process - 785456</li> <li>2. Domestic - 697.60</li> <li>3. Boiler feed - 4319</li> </ol>	S.No	Purpose	capacity	a)	Process	29.63 KLD	b)	Scrubber, Q.C. and R&D	1.0 KLD	<b>Sub Total HTDS</b>		<b>30.63 KLD</b>	c)	Washings	3.0 KLD	d)	Boiler & Cooling makeup	70.0 KLD	e)	DM Plant	0.5 KLD	f)	Domestic	9.0 KLD	<b>Sub Total LTDS</b>		<b>82.5 KLD</b>	<b>TOTAL</b>		<b>113.13 KLD</b>
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	b. Flow meter readings.	<p>The Industry provided flow meters at MEE feed, Effluent collection, RO feed &amp; RO Permeate. The readings are as follows.</p> <ol style="list-style-type: none"> <li>1. MEE Feed - 2556 (Flow meter replaced by new one)</li> <li>2. Effluent Collection - 8325</li> <li>3. RO FEED - 6927</li> <li>4. RO Permeate - 6391</li> </ol>												
11	a. Details of the effluent treatment systems and disposal.													
<table border="1"> <thead> <tr> <th data-bbox="316 436 613 504">Outlet Description</th> <th data-bbox="613 436 803 504">Max Daily Discharge</th> <th data-bbox="803 436 1492 504">Treatment system &amp; Point of Disposal</th> </tr> </thead> <tbody> <tr> <td data-bbox="316 504 613 750">High TDS effluents: Process - 32.67 + KLD, scrubber, QC and R&amp;D - 1.00 KLD</td> <td data-bbox="613 504 803 750">33.67 KLD</td> <td data-bbox="803 504 1492 750"> <ul style="list-style-type: none"> <li>• Stripper condensate for recovery of organic compounds and reused in the process of manufacturing of PPP-BP</li> <li>• Stripped bottom effluents to forced evaporation in MEE &amp; VTFD.</li> <li>• Salts from VTFD to TSDF.</li> <li>• RO reject to MEE, VTFD.</li> </ul> </td> </tr> <tr> <td data-bbox="316 750 613 907">Low TDS effluent: Washings - 3.0 KLD + Boiler &amp; Cooling make up - 5.0 KLD + DM Plant - 0.5 KLD)</td> <td data-bbox="613 750 803 907">8.5 KLD</td> <td data-bbox="803 750 1492 907"> <ul style="list-style-type: none"> <li>• ETP &amp; the treated water is feed to RO system</li> <li>• Condensate from MEE &amp; VTFD to ETP.</li> <li>• RO permeate for boiler makeup.</li> </ul> </td> </tr> <tr> <td data-bbox="316 907 613 952">Domestic</td> <td data-bbox="613 907 803 952">8.0 KLD</td> <td data-bbox="803 907 1492 952">Septic tank followed by soak pit.</td> </tr> </tbody> </table> <p>HTDS effluent is treated in MEE followed by VTFD of 50 kl/day capacity.</p> <p>The condensate is sent to biological ETP for further treatment. The LTDS effluent is treated in a biological ETP consisting of anaerobic tank, aeration tank, tube settler, pressure sand filter and activated carbon filter. The treated waste water is passed through an RO system, the Permeate is taken to boiler feed and the reject is taken back to MEE system. The ETP and MEE are found to be in operation.</p> <p>b. Compliance with standards stipulated based on Board data / online monitoring systems: The industry provided online web camera connected to flowmeter at RO Permeate and the same is displayed in CPCB website and the same was verified during inspection.</p> <p>c. Samples are collected at 1. MEE feed 2. MEE Condensate 3. RO Permeate being utilized in the Boiler and handed over to Zonal laboratory Vijayawada. The results will be furnished by Zonal lab.</p>			Outlet Description	Max Daily Discharge	Treatment system & Point of Disposal	High TDS effluents: Process - 32.67 + KLD, scrubber, QC and R&D - 1.00 KLD	33.67 KLD	<ul style="list-style-type: none"> <li>• Stripper condensate for recovery of organic compounds and reused in the process of manufacturing of PPP-BP</li> <li>• Stripped bottom effluents to forced evaporation in MEE &amp; VTFD.</li> <li>• Salts from VTFD to TSDF.</li> <li>• RO reject to MEE, VTFD.</li> </ul>	Low TDS effluent: Washings - 3.0 KLD + Boiler & Cooling make up - 5.0 KLD + DM Plant - 0.5 KLD)	8.5 KLD	<ul style="list-style-type: none"> <li>• ETP &amp; the treated water is feed to RO system</li> <li>• Condensate from MEE &amp; VTFD to ETP.</li> <li>• RO permeate for boiler makeup.</li> </ul>	Domestic	8.0 KLD	Septic tank followed by soak pit.
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12	a. Details of sources of Air pollution and control equipment and systems.													
<table border="1"> <thead> <tr> <th data-bbox="308 1624 397 1691">S. No.</th> <th data-bbox="397 1624 795 1691">Source of Pollution</th> <th data-bbox="795 1624 1356 1691">Control equipment provided</th> </tr> </thead> <tbody> <tr> <td data-bbox="308 1691 397 1736">1.</td> <td data-bbox="397 1691 795 1736">5 TPH Coal fired Boiler</td> <td data-bbox="795 1691 1356 1736">Bag filter followed by Cyclone Dust collectors</td> </tr> <tr> <td data-bbox="308 1736 397 1769">2.</td> <td data-bbox="397 1736 795 1769">1 X 320 KVA DG Set</td> <td data-bbox="795 1736 1356 1769">Acoustic enclosure</td> </tr> <tr> <td data-bbox="308 1769 397 1803">3.</td> <td data-bbox="397 1769 795 1803">1 X 380 KVA DG Set</td> <td data-bbox="795 1769 1356 1803">Acoustic enclosure</td> </tr> </tbody> </table> <p>The industry has provided 5Nos of scrubbers to control the process emissions from the reactors and all the scrubbers are provided with online pH meters.</p> <p>b. Compliance with standards stipulated based on Board data / online monitoring systems.</p>			S. No.	Source of Pollution	Control equipment provided	1.	5 TPH Coal fired Boiler	Bag filter followed by Cyclone Dust collectors	2.	1 X 320 KVA DG Set	Acoustic enclosure	3.	1 X 380 KVA DG Set	Acoustic enclosure
S. No.	Source of Pollution	Control equipment provided												
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	During Inspection stack monitoring has been carried out in the stack of 5TPH Boiler and the analysis report will be submitted by Zonal lab Vijayawada.			
13	Details of solid and Hazardous waste generation, storage and disposal.			
	<b>Sl. No.</b>	<b>Type of waste</b>	<b>Consented quantity as per CFE dt. 29-11-2014</b>	<b>Quantity after change of product mix</b>
	1.	Organic Residue	1247 Kg/day	1235 kg/day
	2.	Spent Carbon	209Kg/day	194 kg/day
	3.	Inorganic & Evaporation Salt	3223Kg/day	3184 kg/day
	4.	ETP Sludge	600 Kg/day	600 kg/day
	5.	Used Oil/waste lubricant oil	300 Kg/annum	300 kg/annum
	6.	Detoxified Containers & Container Liners of HW & Hazardous chemicals. a) HDPE Drums b) Plastic Bags c) Carboys	300 No/annum 50 No PA 20 No PA	300 No/annum 50 No PA 20 No PA
	7.	Boiler ash	2.5 TPD	2.5 TPD
	Method of Disposal			
	To TSDF for incineration/Authorised cement plants for co-processing.			
	To TSDF for secured land filling			
	To Authorised re-processors / use within the premises for lubrication			
	To outside agencies after complete detoxification			
	To brick manufacturers.			
	<p>The Industry generated Hazardous waste of 21442 Kgs in toto from May-17 to Oct-17 which is well within the consented limits the same was verified during Inspection .</p> <p>The Industry has been disposing the Organic Residue &amp; Spent carbon to M/S Anjani cements, Nalgonda. And disposing spent H<sub>2</sub>SO<sub>4</sub> to M/S RS Minerals Kurnool and MEE salts to TSDF Parwada. The Industry has been maintaining 7 copy manifest system with regard to disposal of Hazardous waste.</p>			
14	Details of water cess assessment and payment		The industry paid water cess of RS 7459 for the period from 01.05.16 to 30.06.17	
15	Furnish details of any deviation / Non-compliance observed from consent / authorization / directions			
	The Board has issued following directions to the industry on 29.6.2017 and the Direction wise compliance report is furnished below:			
	<b>Sl.No.</b>	<b>Directions</b>	<b>Compliance status</b>	
	1	The industry shall provide lining with acid proof tiles in the detoxification facility within one month	Complied. The Industry has provided the acid proof lining in the Detoxification facility.	
	2	The industry shall store the hazardous waste on a raised concrete platform with leachate collection system under a closed shed within 15 days	The industry has provided storage yard (in the space below ETP storage tank two side opening) in the acidproof lined floor building with leachate collection system. Instead of providing raised concrete platform the industry has provided pallet system in a raised manner on which hazardous waste packed in the bags is stored.	
	3	The industry shall rectify the online VOC digital meter within 15 days	The Industry has rectified VOC digital meter and is observed to be functioning well.	

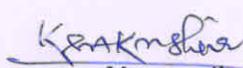
	4	The industry shall not discharge any effluents outside the premises.	Complied.
	5	The industry shall comply all directions issued by the Board vide order dt. 27.05.2016	Complied. The industry has provided storage yard (in the space below ETP storage tank two side opening) in the acidproof lined floor building with leachate collection system. Instead of providing raised concrete platform the industry has provided pallet system in a raised manner on which hazardous waste packed in the bags is stored.
	6	The industry shall ensure continuous compliance of the conditions issued in the CFO & HWA order	Being complied.
16	Other relevant information regarding the industry, including complaints.	Earlier Barma Rupesh complained against the industry regarding discharge of waste water out side the industry and Air Pollution. Regional office, Vijayawada. Submitted detailed report. Board conducted hearing on 2.6.2017 and issued directions dated 29.06.2017. The compliance report is furnished against column no.15	
17	Recommendations:	The industry shall ensure the continuous compliance of Task Force Directions and may grow further green belt in the gaps of the Industry premises where it is possible.	

K.S.A. Krishna ,  
Senior Environmental Engineer.

Date: 14.11.2017

Name & Designation of Inspection Officer:

Place: Vijayawada

  
Signature of inspection officer. 14/11/17

## Annexure - I

Sl. No.	Product name	Quantity (Kg/day)	No. of stages	Starting Raw Material	Quantity (Kg/day)
<b>Group-A Products</b>					
1.	Bisphenol Acetophenone	333.33	1	Acetophenone	151.5
2.	P-Phenolphthalein bisphenol (or) 2-Phenyl-3,3-Bis (4-Hydroxy Phenyl) Phthalimide (PPPBP)	4283.33	2	Phthalic anhydride	1939.7
3.	1,5-Bis-[2,6-dimethyl-4-(2-methyl-2-propenoxy) phenyl] -penta-(2,6-dimethyl-1,4-phenyleneoxide (MX-9000)	550.00	1	1,5-Bis-(2,6-dimethyl-4-hydroxyphenyl)-penta-(2,6-dimethyl-1,4-phenylene oxide)	550
4.	Tetramethyl bisphenol acetone (TMBPA)	276.67	1	Acetone	63.9
5.	[1,1,1-Tri-(4-hydroxy phenyl)] ethane (THPE)	276.67	1	4-Hydroxyacetophenone	138.3
6.	4-Hydroxybenzotrile (HBN)	276.67	1	4-Hydroxybenzaldehyde	301.8
7.	4-Nitro-N-methyl phthalimide (4-NPI)	3333.33	1	Phthalic anhydride	2750
8.	Sumatriptan Succinate	16.67	3	4-Hydrazino-N-Methyl Benzene Methane Sulfonamide Hydrochloride	20
9.	3-[2-(Dimethylamine)ethyl]-N-methyl-1H-indole-5-methane sulphonamide	366.67	2	4-Hydrazino-N-methyl benzene methane sulphonamide Hydrochloride	586.7
<b>Group-B Products</b>					
10.	Ciprofloxacin Hydrochloride	1666.67	2	Q.Acid	1566.7
11.	Metformin Hydrochloride	666.67	1	Dicyanodiamide	420
12.	Venlafaxine Hydrochloride	33.33	1	1-[-Amino-1-(4-methoxy Phenyl) ethyl] Cyclohexanol	31.7
13.	Sertraline Hydrochloride	33.33	4	Tetralone	160
14.	Celecoxib	166.67	5	4-Acetamidobenzene Sulfonyl Chloride	216.7

15.	Clopidogrel Hydrogen Bisulfate	100.00	5	Thiophene Ethanol	100
16.	Enrofloxacin	1000.00	2	Q.Acid	940
17.	Pioglitazone Hydrochloride	33.33	6	5-Ethyl-2-methyl Pyridine	21.7
18.	Gabapentin	66.67	4	1,1-Cyclohexane diacetic acid	126.7
	<b>Total</b>	<b>8166.67</b> <b>* Kg/day</b>			



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040-23815631  
Grams : Kalusya Nivarana  
Website : www.appcb.ap.nic.i

Regd. Post With Ack Due

Order No. 63/APPCB/UH-II/TF/VJA/2016-

Dt. 27.05.2016

**DIRECTIONS**

**Sub:** APPCB – TF – HO - M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna Dist. – Complaint received against industry - Legal Hearing held on 13.05.2016 - **Directions** – Issued - Reg.

- Ref:**
1. Consent Order No.APPCB/VJA/VJA/13734/CFO/HO/2015- Dt.31.10.2015.
  2. Show Cause Notice No.Gen-1/APPCB/ZO-VJA/2015-1263, dt.26.08.2015.
  3. Complaint filed by B. Rupesh, Akkireddygudem, Musunuru Mandal, Krishna Dist. against M/s. Porus Laboratories (P) Ltd., Krishna Dist. regarding discharge of untreated effluents into agricultural lands received on 20.01.2016.
  4. Board officials inspected the industry on 18.04.2016 under randomized risk based inspections.
  5. Lr.No.K-2079/PCB/ZO-VJA/RTIA/2005-, dt.03.05.2016.
  6. Task Force Committee Meeting held on 13.05.2016.

\*\*\*

**WHEREAS** you are operating the industry in the name & style of M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna Dist. is manufacturing of Bulk drugs.

**WHEREAS** vide reference 1<sup>st</sup> cited, the Board issued combined CFO & HWA Order to the industry on 31.10.2015 duly stipulating necessary standards and conditions with a validity period upto 30.11.2016.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Board issued Show Cause Notice to the industry on 26.08.2015 for non-compliance of Board directions and CFO conditions.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the Board received a complaint filed by B. Rupesh, Akkireddygudem, Musunuru Mandal, Krishna Dist. against M/s. Porus Laboratories (P) Ltd., Krishna Dist. regarding discharge of untreated effluents into agricultural lands.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 18.04.2016 under randomized risk based inspections and observed the following violations:

- i. The industry has sent to Organic residue to M/s.Anjali Portland Cement, Nalgonda District on 16.03.2016 – 19,370 Kg, 28.01.2016-20,890 Kg, 24.01.2016-16,220Kg. and In Organic residue sent to TSDF, Visakhapatnam on March'2016 – 14.935 ton, 17.885 ton & 16.640 tons; February'2016 – 22.610 tons, 20.675 tons; January'2016 – 17.285 tons, 15.980 tons & 17.295 tons.
- ii. The industry is not segregating the effluents. All the process effluents are treating the high TDS effluents. These high TDS effluents are being stripped (recovering the solvent – Aniline) and evaporated (columns – four nos – 2.5 KL/hour working 12.0 hours/day with steam – 2 Kg/hr.) and passed through the ATFD generating inorganic salts – 2 Tons/day.
- iii. The HTDS effluents in the collection tank (2 Nos.) are of quantity about 150 KL is still to be evaporated in MEE Plant in addition to daily generation HTDS effluents about 30 KLD. They are maintaining the MEE Plant properly.
- iv. There are lot of spillages & overflow of effluents in the phenolphthalene production block with carbon black & used solvents. The housekeeping in this block is very poor, particularly near Nutch filters area.
- v. The industry storing the organic solvents in HDPE drums and sending to the cement plant for co-incineration.
- vi. A bout 15 MT of inorganic salts in filter beds near MEE Plant to be sent to TSDF.
- vii. The industry is maintaining the good housekeeping except in the phenolphthalene block.

**WHEREAS** vide reference 5<sup>th</sup> cited, the Zonal Officer, Hyderabad has forwarded the inspection

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**WHEREAS** vide reference 6<sup>th</sup> cited, hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 13.05.2016. The representatives of the industry attended the legal hearing and the complainant has not attended the legal hearing. The Committee noted the non-compliance of the CFO conditions / Directions and the extent of water pollution caused by the industry. The representative of the industry informed that leaks from the pipeline at Phenolphthalein block observed during the inspection of the Board officials have been rectified and segregating the HTDS and LTDS effluents at the source. The HTDS effluent of 33.64 KLD is treated in Stripper, MEE and ATFD. The evaporated salts are being disposed to TSDF. The condensate from MEE and ATFD along with non process effluents (LTDS effluent) like washings, boiler blow down, cooling blow down and DM Plant regeneration are treated in Biological ETP followed by RO system. The committee also noted that the complainant has not attended the legal hearing and not responded when he contacted during enquiry of the complaint.

The Committee after detailed discussions recommended to issue the following directions:

1. **The industry shall segregate the process effluents into HTDS and LTDS effluents immediately.**
2. **The industry shall take up the refurbishing of the Phenolphthalein production block within 15 days.**
3. **The industry shall continuously operate the ETP for treatment of LTDS & HTDS effluent and shall maintain the records.**
4. **The industry shall continuously operate the MEE and shall maintain the records.**
5. **The industry shall maintain ZLD system properly and not discharge any wastewater outside the industry premises under any circumstances.**
6. **The industry shall store the hazardous waste on a raised concrete platform under a closed shed within 1 month.**
7. **The industry shall dispose off hazardous waste stored within premises to TSDF immediately.**
8. **The industry shall maintain good housekeeping.**
9. **The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.**

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 27.05.2016.

Sd/-  
MEMBER SECRETARY

To  
M/s.Porus Laboratories (P) Ltd.,  
Sy.No.106, 107/1 & 2, 108/1 & 2,  
Akkireddygudem Village,  
Musunuru Mandal,  
Krishna District,  
Pincode - 521213

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II

TRUE COPY  
GB



PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Fax: 040-23815631  
Grams : Kalusya Nivarana  
Website : www.appcb.ap.nic.in

Regd. Post With Ack Due

**ANNEXURE R-5/3**

Order No. 63/APPCB/UH-II/TF/VJA/2017-

Dt. 29.06.2017

DIRECTIONS

**Sub:** APPCB – TF – HO - M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna Dist. – Non-Compliance of Board directions – Legal Hearing held on 02.06.2017 - **DIRECTIONS** – Issued - Reg.

- Ref:**
1. Show cause notice No.Gen-1/APPCB/ZO-VJA/2015-1263, dt.26.08.2015.
  2. Complaint filed by B.Rupesh, Akkireddygudem, Musunuru Mandal, Krishna Dist against industry regarding discharge of untreated effluents into agricultural lands received on 20.01.2016.
  3. Order No.63/APPCB/UH-II/TF/VJA/2016, dt.27.05.2016.
  4. CFO Order No.APPCB/HO/UH-IV/CFO:VJA/Auto Renewal-6/2016, dt.24.10.2016
  5. CPCB letter No.CB/PR/PG/16-17/25293, dt.16.03.2017 enclosing copy of Public Grievance filed by B.Rupesh, Akkireddygudem, Musunuru Mandal, Krishna Dist.
  6. Board Officials inspected the industry on 26.04.2017 under randomized risk based inspections.
  7. External Advisory Committee (Task Force) Meeting held on 02.06.2017.

**WHEREAS** you are operating the industry in the name & style of M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna District to manufacture any 3 Bulk Drugs from Group-A or Group-B, so that maximum production shall not exceed 8166.67 Kg/day.

**WHEREAS** vide reference 1<sup>st</sup> cited, the Board issued show cause notice to the industry on 26.03.2015 for non-compliance of Board directions and CFO conditions.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Board received a complaint filed by B.Rupesh, Akkireddygudem, Musunuru Mandal, Krishna Dist. against M/s.Porus Laboratories (P) Ltd., Krishna Dist. regarding discharge of untreated effluents into agricultural lands.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the Board has reviewed the industry before External Advisory Committee (Task Force) meeting is held on 13.05.2016 and issued following directions to the industry on 27.05.2016:

1. The industry shall segregate the process effluents into HTDS and LTDS effluents immediately.
2. The industry shall take up the refurbishing of the Phenolphthalein production block within 15 days.
3. The industry shall continuously operate the ETP for treatment of LTDS & HTDS effluent and shall maintain the records.
4. The industry shall continuously operate the MEE and shall maintain the records.
5. The industry shall maintain ZLD system properly and not discharge any wastewater outside the industry premises under any circumstances.
6. The industry shall store the hazardous waste on a raised concrete platform under a closed shed within 1 month.
7. The industry shall dispose off hazardous waste stored within premises to TSDF

9. The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Board issued combined CFO & HWA Order to the industry on 24.10.2016 duly stipulating necessary standards and conditions with a validity period upto 30.11.2021 through auto-renewal system. This consent order is valid to manufacture any 3 Bulk Drugs from Group-A or Group-B, so that maximum production shall not exceed 8166.67 Kg/day.

**WHEREAS** vide reference 5<sup>th</sup> cited, the Board again received a Public Grievance filed by Sri Burma Rupesh, Akkireddy Gudem Village, Musunuru Mandal, Krishna District against M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna District causing spreading chemical powder in surrounding area.

**WHEREAS** vide reference 6<sup>th</sup> cited, the Board officials inspected the industry on 26.04.2017 under randomized risk based inspections and observed is as follows:

1. The industry manufactured consented products but one product exceeded the consented quantity.
2. The industry has disposed more quantities of hazardous waste pertaining to organic residue, spent carbon and By-product  $H_2SO_4$ . It confirms that the industry is produce the bulk drugs more than the consented capacity.
3. The industry has not constructed containers detoxification facility.
4. The industry has not provided data logger to online pH meters attached to all the scrubbers.
5. The industry has not provided flow meters with totalizers in ZLD system as mentioned in the CFO order.
6. The industry has not provided energy meters to the bag filter.
7. The industry has not provided acid proof tiles in the ETP area.
8. The industry has not provided closed shed for storage of non-hazardous waste handled in the back side of the industry.

**WHEREAS** vide reference 7<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 02.06.2017. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and Board directions. The representative of the industry informed that they are manufacturing the bulk drugs to the consented capacity only and not exceeding the consented quantities. It was informed that they will provide data logger to online pH meters attached to all the scrubbers by end of this month. The EE, RO, Vijayawada has informed that the industry has provided containers detoxification facility, provided flow meters with totalizers for ZLD system and provided energy meters to the bag filter of the boilers. It was also informed that they have provided acid proof tile flooring for the ETP area and provided closed shed for storage of non-hazardous waste. It was also informed that the industry has not provided acid proof tiles in the detoxification facility area.

The Committee after detailed discussions, recommended to issue certain directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. *The industry shall provide lining with acid proof tiles in the detoxification facility within one month.*
2. *The industry shall store the hazardous waste on a raised concrete platform with leachate collection system under a closed shed within 15 days.*
3. *The industry shall rectify the online VOC digital meter within 15 days.*
4. *The industry shall not discharge any effluents outside the premises.*
5. *The industry shall ...*

**WHEREAS** vide reference 5<sup>th</sup> cited, the Board again received a Public Grievance filed by Sri Burma Rupesh, Akkireddy Gudem Village, Musunuru Mandal, Krishna District against M/s.Porus Laboratories (P) Ltd., Sy.No.106, 107/1 & 2, 108/1 & 2, Akkireddygudem Village, Musunuru Mandal, Krishna District causing spreading chemical powder in surrounding area.

**WHEREAS** vide reference 6<sup>th</sup> cited, the Board officials inspected the industry on 26.04.2017 under randomized risk based inspections and observed is as follows:

1. The industry manufactured consented products but one product exceeded the consented quantity.
2. The industry has disposed more quantities of hazardous waste pertaining to organic residue, spent carbon and By-product H<sub>2</sub>SO<sub>4</sub>. It confirms that the industry is produce the bulk drugs more than the consented capacity.
3. The industry has not constructed containers detoxification facility.
4. The industry has not provided data logger to online pH meters attached to all the scrubbers.
5. The industry has not provided flow meters with totalizers in ZLD system as mentioned in the CFO order.
6. The industry has not provided energy meters to the bag filter.
7. The industry has not provided acid proof tiles in the ETP area.
8. The industry has not provided closed shed for storage of non-hazardous waste handled in the back side of the industry.

**WHEREAS** vide reference 7<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 02.06.2017. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and Board directions. The representative of the industry informed that they are manufacturing the bulk drugs to the consented capacity only and not exceeding the consented quantities. It was informed that they will provide data logger to online pH meters attached to all the scrubbers by end of this month. The EE, RO, Vijayawada has informed that the industry has provided containers detoxification facility, provided flow meters with totalizers for ZLD system and provided energy meters to the bag filter of the boilers. It was also informed that they have provided acid proof tile flooring for the ETP area and provided closed shed for storage of non-hazardous waste. It was also informed that the industry has not provided acid proof tiles in the detoxification facility area.

The Committee after detailed discussions, recommended to issue certain directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. *The industry shall provide lining with acid proof tiles in the detoxification facility within one month.*
2. *The industry shall store the hazardous waste on a raised concrete platform with leachate collection system under a closed shed within 15 days.*
3. *The industry shall rectify the online VOC digital meter within 15 days.*
4. *The industry shall not discharge any effluents outside the premises.*
5. *The industry shall comply all directions issued by the Board vide order dt.27.05.2016.*
6. *The industry shall ensure continuous compliance of the conditions issued in the CFO & HWA order.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 29.06.2017.

Sd/-  
MEMBER SECRETARY

To  
M/s.Porus Laboratories (P) Ltd.,  
Sy.No.106, 107/1 & 2, 108/1 & 2,  
Akkireddygudem Village, Musunuru Mandal,  
Krishna Dist – 521 215.

// T.C.F.B.O //

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II



19

VAKALATNAMA  
BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH  
OA 147/2023 (SZ)

RUPESH BARMA

... APPLICANT

VERSUS

UNION OF INDIA REP. BY ITS SECRETARY,  
MINISTRY OF ENVIRONMENT AND FORESTS AND  
CLIMATE CHANGE, NEW DELHI AND ORS

... RESPONDENTS



KNOW ALL to whom these present shall come that I Venkata Naga Jyothi Jaladi, Authorized Representative of the Respondent, <sup>No. 5</sup> Porus Laboratories Private Limited do hereby appoint:

Mr. Gautam Bajaj, Advocate  
M-19A South Extension Part-II, New Delhi-110049  
Ph. +919818366747.  
Email: [gautambajaj90@gmail.com](mailto:gautambajaj90@gmail.com)

(herein after called the advocate/s) to be my Advocate in the above-named case authorised him:-

1. To act, appear and plead in the above mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal of letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to High Courts, Supreme Court, cross-objections or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.
4. To receive moneys and grant receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.
5. To employ any other Legal Practitioner authorising him to exercise the power and authority hereby conferred on the Advocate(s) whenever they may think fit to do so.

AND I/We hereby agree to ratify whatever the Advocate(s) or their substitute shall do in the premises.

AND I/We hereby agree not to hold the Advocate(s) or their substitute responsible for the results of the said cause in consequence of their absence from the Commission/Court when the said cause is called up for hearing.

AND I/We hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate(s) remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I/We hereunto set my/our hands to these presents the contents of which have been explained to and understood by me, this the 20th day of November, 2023.  
Accepted subject to the terms regarding fees.

Identified by me.

Gautam Bajaj  
Advocate  
D/1200/2012.

*J. V. N. Jyothi*  
20/11/23  
VENKATA NAGA JYOTHI JALADI  
Client

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY CIRCULATION BY THE BOARD OF DIRECTORS OF PORUS LABORATORIES PRIVATE LIMITED (THE "COMPANY") ON 19<sup>th</sup> AUGUST 2023.**

**SUB: AUTHORIZED SIGNATORY OF THE COMPANY FOR ACTING ON BEHALF OF COMPANY**

This is to inform the Board members that in order to cater day-to-day administrative convenience, Mrs. Venkata Naga Jyothi Jaladi, Whole Time Director hereby acts as an authorized signatory on behalf of the Company and for representing the Company with Drug Control Administration, Pollution Control Board, Department of Factories and various other government and non-government authorities.

Therefore, it is proposed to pass the following draft resolution through circular resolution.

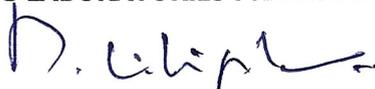
**"RESOLVED THAT** the consent of the Board of Directors of the Company be and is hereby accorded to authorize Mrs. Venkata Naga Jyothi Jaladi (DIN: 09623816), Whole Time Director of the Company to represent the Company with Drug Control Administration, Pollution Control Board, Department of Factories and various other government and non-government authorities, as and when required.

**RESOLVED FURTHER THAT** Mrs. Venkata Naga Jyothi Jaladi (DIN: 09623816), Whole Time Director of the Company be and is hereby authorised to sign, submit, and execute all such documents, papers, agreements, deeds, undertakings, declarations, affidavits make applications, communications, representations, and to nominate, appoint and engage advocates, or other professionals on behalf of the Company including but not limited to submission of any forms, returns, records, documents etc., and to do all such acts, deeds, and things as may be necessary in this regard to give effect to the above resolution.

**RESOLVED FURTHER THAT** the certified true copy of the aforesaid resolution duly certified by any Directors of the Company, be issued to the concerned authorities."

**\\ CERTIFIED TRUE COPY \\**

**For PORUS LABORATORIES PRIVATE LIMITED**



**DILIP KUMAR POTHINA**

**WHOLE TIME DIRECTOR**

**DIN:09623663**

**Porus Laboratories Private Limited**

Registered & Corporate Office: 4th Floor K K R Square, Kavuri Hills. Hyderabad-500 033, Telangana, India. Tel: +91 (40) 4011 8098, 4011 8099 | info@poruslabs.com | www.poruslabs.com  
CIN: U24230TG1996PTC025914

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GB**